

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 708/GT/2025

Subject : Petition for truing up of the tariff for Anta Gas Power Station (419.33 MW) for the period 2019-24.

Petition No. 709/GT/2025

Subject : Petition for approval of tariff for Anta Gas Power Station (419.33 MW) for the period 2024-29.

Petitioner : NTPC Limited

Respondent(s) : UPPCL and others

Date of hearing : **11.12.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, NTPC
Shri Anand Shrivastava, Advocate, TPDDL
Shri Chetan Saxena, Advocate, TPDDL
Shri Mudassir, Advocate, TPDDL
Shri Shashwat Singh Sawno, Advocate, BRPL & BYPL

Record of Proceedings

The matter was called out through virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the additional information sought by the Commission vide ROP of the hearing dated 28.8.2025 has been filed vide separate affidavits dated **21.10.2025**, after serving a copy on the Respondents. He further submitted that since the pleadings in the matter have been completed, the order in the petitions may be reserved.

3. The learned counsel for the Respondent, TPDDL, submitted that they have filed reply and the same be taken into consideration.

4. The learned counsel for the Respondents, BRPL & BYPL mainly pointed out that the expenditure towards 'Battery Bank replacement' may be classified under R&M, rather than seeking as an additional expenditure. Accordingly, he prayed that the Respondents may be permitted to file a short note of arguments/objections.

5. In response, the learned counsel for the Petitioner submitted that it had already clarified the contentions of the Respondents in its rejoinder, and the same may be considered. The learned counsel however sought time to file its response to the note of arguments/objections to be filed by the Respondents, BRPL & BYPL.



6. The Commission, after hearing the parties, directed the Petitioner to file the following additional information, on or before **2.2.2026**, after serving a copy to the Respondents:

For the period 2019-24

- a. *Break up of security charges towards 'plant' and 'other than plant', along with the supporting documents for this break-up.*
- b. *With respect to water charges claimed, provide the contracted quantum of water, if any, and certify whether the water charges claimed are within the limits specified by MOEF&CC, GOI Notification for the Thermal Power Plants. Petitioner to also provide the PLF of each unit of the station for each month of the true-up year.*
- c. *Break-up of water charges or proportion of the same in "plant" and "other than plant".*
- d. *The Commission has directed the Petitioner in ROP for hearing dated 28.8.2025 to submit the revised Form 13 considering the actual applicable rate of interest without considering the impact of sharing benefit towards refinancing and without adjustment of any kind. However, the Petitioner has submitted the revised form including adjustment of the refinancing/restructuring of interest on loan with sharing benefits. Petitioner is again directed to submit the same considering the actual applicable rate of interest without considering the impact or adjustment of any kind.*

For the period 2024-29

- e. *Details of Form 10 (financing of additional capitalization) has been claimed to be submitted in the Index submitted in the Petition but are not available in the Petition (PDF) neither present in the Excel uploaded on CCMAS. The Petitioner to clarify the same.*

7. The Respondents are permitted to file their replies by **16.2.2026**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **27.2.2026**.

8. Subject to the above, and based on the consent of the parties, the order in the petitions, was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

